

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-463(ND)2018

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2019.

NAME OF THE COMPANY: M/s. Jakson Engineers Ltd. V/s. M/s. UM Green Lighting Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

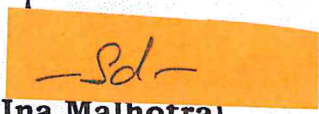
**Present: Mr. Divyam Agarwal, Mr. Raghav Sabharwal and Ms. Geetanjali Shahi, Advocates for the Petitioner
Ms. Gauri Chaturvedi, Advocate for the Respondent**

ORDER

The brief background of this case is that upon filing of the petition, a compromise has been effected between the parties upon which the petition was withdrawn with liberty to seek its revival if the terms were not adhered to. The Corporate Debtor has defaulted in adhering to the payment schedule and therefore under the liberty granted to the petitioner, they seek revival. Pursuant to the court notice effected on the Corporate Debtor, Ms. Gori, Ld. Counsel has appeared and prays for some time to seek necessary instructions.

To come up for further consideration on 5th September, 2019.


**(L. N. Gupta)
Member (T)**


**(Ina Malhotra)
Member (J)**